

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Phone: 011-23753942 Fax-23753923

Petition No. 182/GT/2019

Date: 22.9.2020

To,

Shri V.K Jain,  
Additional General Manager,  
Meja Urja Nigam Private Ltd,  
Meja Thermal Power Project,  
P.O.- Kohdar, Meja Tehsil,  
Allahabad - 212301 (Uttar Pradesh)

Sir,

Subject: **Petition No. 182/GT/2019**-Petition for approval of tariff of Meja Thermal Power Station Stage-I (2x660 MW) for the period from anticipated Date of Commercial Operation of Unit 1 (i.e. 30.4.2019) to 31.3.2024.

With reference to your petition mentioned above, I am directed to request you to furnish the following on an affidavit, with an advance copy to the Respondents, latest by **5.10.2020**:

- (i) Status of the actual date of commercial operation of the units of the generating station. In case, the units/units have achieved COD, then the tariff petition shall be amended based on the actual COD of the units along with revised tariff filing forms and relevant documents. This shall also include the following:
- (ii) Statement of FERV;
- (iii) Detailed calculations of Interest During Construction (IDC), clearly mentioning the IDC upto Scheduled COD and from Scheduled COD to the anticipated/ actual COD along with editable soft copy with formula & linkages and with relevant documentary evidence;
- (iv) Details in respect of the various loans (including foreign loan) applicable to the project as per format below:

| Lender Name | Drawl |                  |    |     | Repayment |                  |    |     | ROI* | ER (considered on date of interest payment) | Closing ER | Applicable withholding Tax rate | ER (considered for withholding tax) |
|-------------|-------|------------------|----|-----|-----------|------------------|----|-----|------|---|------------|---------------------------------|-------------------------------------|
|             | Date  | Foreign Currency | ER | INR | Date      | Foreign Currency | ER | INR |      |   |            |                                 |                                     |
|             |       |                  |    |     |           |                  |    |     |      |   |            |                                 |                                     |
|             |       |                  |    |     |           |                  |    |     |      |   |            |                                 |                                     |
|             |       |                  |    |     |           |                  |    |     |      |   |            |                                 |                                     |

\*Details of interest resets since date of drawl shall also be included.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours sincerely  
Sd/-  
(B. Sreekumar)  
Deputy Chief (Law)